

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/MP/2019 along with IA No.22/2021

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200 of 2015 and 201 of 2015.

Petitioner : Talchar-II Transmission Company Limited (TTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 20 Ors.

Petition No. 41/MP/2019 along with IA No. 23/2021

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200 of 2015 and 201 of 2015.

Petitioner : North Karanpura Transmission Company Limited (NKTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 44 Ors.

Date of Hearing : 13.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, TTCL and NKTCL
Shri Buddy A. Ranganadhan, Advocate, TTCL and NKTCL
Shri Hasan Murtaza, Advocate, TTCL and NKTCL
Ms. Suparna Srivastava, Advocate, CTU
Shri Tushar Mathur, Advocate, CTU
Ms. Soumya Singh, Advocate, CTU
Shri Anand Shrivastava, Advocate, TPCODL
Shri Shivam Sinha, Advocate, TPCODL
Ms. Swapna Seshadri, Advocate, GUVNL

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel appearing on behalf of TP Central Odisha Distribution Limited ('TPCODL') submitted that post filing of the Petition No. 40/MP/2019, Respondent No. 16 i.e. Central Electricity Supply Utility of Odisha stands vested to TPCODL with effect from 1.6.2020. Accordingly, the Petitioner may be directed to provide TPCODL a copy of the Petition and requested to permit TPCODL to file reply to the Petition.



3. Learned counsel for the Respondent, Gujarat Urja Vikas Nigam Limited in Petition No. 41/MP/2019 also sought liberty to file consolidated reply to the Petition.

4. In response to the Commission`s query as to whether in current circumstances, the transmission projects are required or not, the learned counsel for CTU submitted that a meeting was held on 29.7.2020 amongst CTU, CEA and other stakeholders. In the minutes of meeting, *inter alia*, it has been noted that all the constituents were of the view that due to inordinate delay and uncertainty in implementation of the ISTS schemes by TTCL and NKTCL, looking into the need for maintaining system reliability and security, investments were made for development of alternate corridors. So, under the current circumstances, the ISTS schemes under the scope of TTCL and NKTCL may not be required now on technical grounds and that this shall not prejudice LTTCs` rights under the Transmission Service Agreements.

5. Learned counsel for the Petitioners sought liberty to file short submissions on the affidavit filed by CTU.

6. After hearing the learned counsels for the parties, the Commission ordered as under:

(a) Petitioners to verify/update the list of Respondents/LTTCs to the Projects and to file amended memo of parties within in a week. The Petitioner, TTCL to serve copy of the Petition on TPCODL immediately;

(b) All the Respondents including TPCODL to file their reply, if any, by 30.7.2021 with copy to the Petitioners, who may file their rejoinders, if any, on or before 16.8.2021;

(c) The Petitioners to file their response on the affidavit of CTU within two weeks with copy to the Respondents;

(d) CTU to file copy of the minutes of meeting held on 29.7.2020; and

(e) Parties to comply with above directions within the specified timeline and no extension of time shall be granted.

7. The Petitions and IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**